

ITEM NO.25

COURT NO.16

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 22700/2024

(Arising out of impugned final judgment and order dated 08-11-2023 in CRA No. 1311/2023 01-04-2024 in IA No. 651/2024 passed by the High Court Of Judicature At Bombay)

SHREE SIDDHIVINAYAK DEVELOPERS &amp; ANR.

Petitioner(s)

VERSUS

M/S. KIMAYA WELLNESS LTD. &amp; ANR.

Respondent(s)

(IA No.119421/2024-CONDONATION OF DELAY IN FILING and IA No.119422/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

Diary No(s). 22701/2024 (II-A)

(IA FOR CONDONATION OF DELAY IN FILING ON IA 132664/2024 FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 132665/2024)

Diary No(s). 22702/2024 (II-A)

(IA FOR CONDONATION OF DELAY IN FILING ON IA 132854/2024 FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 132855/2024)

Diary No(s). 22706/2024 (II-A)

(IA FOR CONDONATION OF DELAY IN FILING ON IA 132686/2024 FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 132687/2024)

Diary No(s). 22707/2024 (II-C)

(IA FOR CONDONATION OF DELAY IN FILING ON IA 131734/2024 FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 131736/2024)

Diary No(s). 22709/2024 (II-C)

(IA FOR CONDONATION OF DELAY IN FILING ON IA 132433/2024 FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 132434/2024)

Diary No(s). 22710/2024 (II-A)

(FOR CONDONATION OF DELAY IN FILING ON IA 131906/2024 FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 131907/2024)

Diary No(s). 22714/2024 (II-A)  
(FOR CONDONATION OF DELAY IN FILING ON IA 131836/2024  
FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA  
131837/2024)

Diary No(s). 22705/2024 (II-A)  
(IA FOR CONDONATION OF DELAY IN FILING ON IA 132757/2024  
FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA  
132761/2024)

Diary No(s). 22708/2024 (II-A)  
(IA FOR CONDONATION OF DELAY IN FILING ON IA 133140/2024  
FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA  
133141/2024)

Date : 28-06-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MANOJ MISRA  
HON'BLE MR. JUSTICE S.V.N. BHATTI  
(VACATION BENCH)

For Petitioner(s) Mr. Samir Arunkumar Vaidya, Adv.  
Mr. Anand Dilip Landge, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. Delay condoned.
2. Issue notice.
3. In the meantime, if the appellant deposits 20% of the cheque amount in each petition by 31<sup>st</sup> July, 2024 before the Trial Court, he shall be entitled to the benefit of the interim order passed by the appellate court in the appeal against conviction under Section 138 of the Negotiable Instruments Act, 1881. court of the Additional Sessions Judge, Court No. 54, Greater Mumbai.

(GULSHAN KUMAR ARORA)  
AR-CUM-PS

(NIDHI WASON)  
COURT MASTER (NSH)